

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

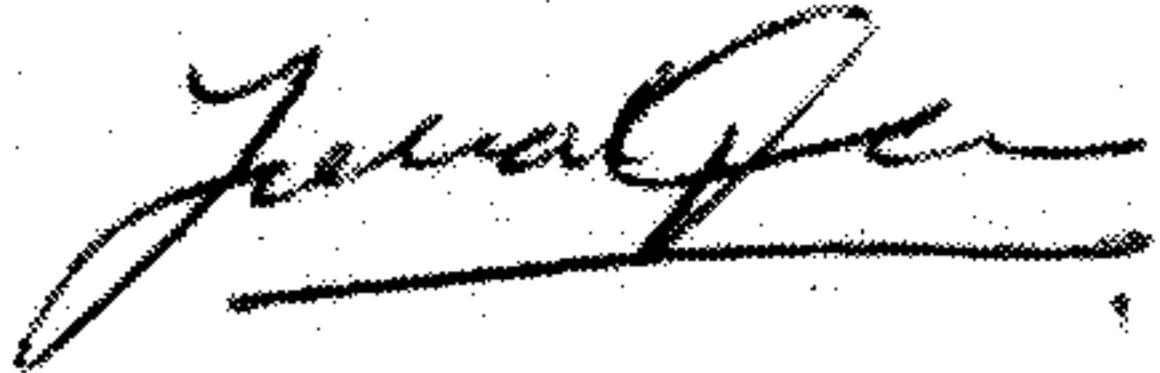
C.P. (LB) No. 138/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017**

Name of the Company: L & T Finance Ltd.
V/s.
Logix Express Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	TARAK DAMANI	ADV FOR FINANCIAL CREDITOR		
2.				

ORDER

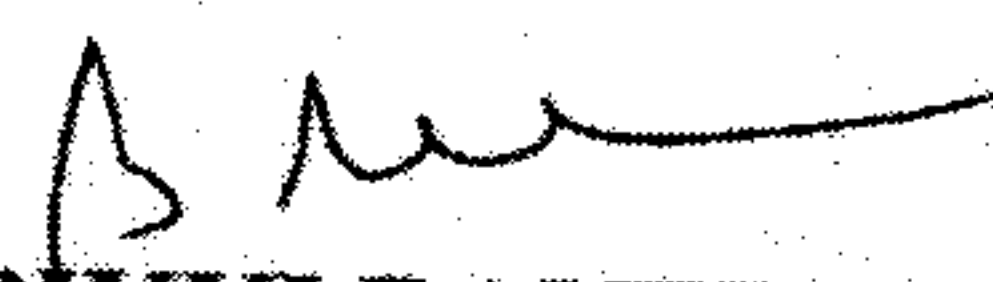
Learned Advocate Mr. Tarak Damani i/b Learned Advocate Mr. BK Damani & Associates present for Financial Creditor/ Petitioner. None present for Respondent.

Proof of service of notice on Respondent filed.

However, Registry is directed to serve notice of date of hearing on Respondent.

List the matter on 15.11.2017 for objection, if any of Respondent and for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 3rd day of November, 2017.